

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 116

IA(I.B.C)/1157 (CH)2024, IA(I.B.C)/1528(CH) 2024

In
CP (IB) No. 189/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Madhav Alloys Pvt. Ltd.

...Petitioner

Vs.

Aryan Villa And Resorts LLP

...Respondent

Under Section: 9 , IBC 2016, Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 27.08.2024.

16.07.2024

Pooja

Sd/-
Court Officer